

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTER ZONE BENCH, PUNE**

Original Application No.45/2024(WZ)

[Earlier Letter Petition No.16/2024(WZ)]

**Report on behalf of Maharashtra Pollution Control Board in
compliance of the Order dated 19/2/2024 passed by this
Hon'ble Tribunal**

- 1 The Applicant Shri Jayant Mandhare has submitted a Letter Petition before this Hon'ble Tribunal, which is registered as an Original Application No.45/2024(WZ) against M/s.Atharv Foundry Company, alleging that Respondent – M/s.Athrav Fandry Company is dumping its carbon riched sand into agricultural lands, canals and other nearby places, which fall in green area of Mahabaleshwar. This act has led to flowing of hundreds of metric tons of black sand into the river Krishna and has also affected the crops of the farmers and adversely impacted the animals and aquatic life of the river.
- 2 In the said matter, the Hon'ble NGT vide order dated 19/02/2024 directed the Maharashtra Pollution Control Board (MPCB) to submit a report with respect to the truthfulness of the complaint, which shall be verified after visiting the spot by the responsible Officer of MPCB.

- 3 In compliance of the Order dated 19/02/2024 passed by this Hon'ble Tribunal, the Official of the Maharashtra Pollution Control Board at Satara visited to the site of Shelarwadi, behind Plot No. B-211 (Saneesa Chemical & Equipments pvt ltd), Wai MIDC on 6/3/2024. Mr. Jayant Mandhare was requested to remain present during the visit. However as Mr. Jayant Mandhare was out of town, so he couldn't remain present during the visit. However, on phone Mr. Jayant Mandhare explained to the Official of MPCB about the site location. The observations during visit are as under :
- (i) During visit, the burnt sand alongwith scrapped mould is being disposed in the Stream of Rain water upto the length of about 100- 150 mtr. The quantity of sand is approximate 20 to 25 Tons
 - (ii) the distance of disposal location from Dhom Canal is about 1.36 km. and from Krishna river is about 3.17 km. No flow of water observed in stream.
 - (iii) M/s.Atharv Foundry has admitted that the burnt sand belongs to them and the Officer of MPCB instructed to M/s.Atharv Foundry to remove the sand from natural stream and immediately dispose as per consent condition. A copy of the visit report dated 6/3/2024 alongwith photographs is enclosed herewith and marked as an **Annexure-'I'**.
4. Maharashtra Pollution Control Board has granted Renewal of Consent to Operate dated 17/9/2021 to M/s.Atharv

Foundries Pvt.Ltd., Plot No.D-28/1, MIDC Wai, Tal: Wai, Dist: Satara, for manufacturing of SG Iron Casting for quantity of 2400 MT/M, which was valid upto 28/2/2023. Now they have applied for renewal of Consent to MPCB, which is under process. A copy of the Renewal of Consent to Operate dated 17/9/2021 is enclosed herewith and marked as an **Annexure-‘II’**.

5. On the basis of above non-compliances, the Maharashtra Pollution Control Board has issued proposed directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 to M/s.Atharv Foundries Pvt.Ltd.Wai, Dist Satara vide letter dated 15/3/2024. A copy of the proposed directions dated 15/3/2024 is enclosed herewith and marked as an **Annexure-‘III’**.

For and on behalf of
Maharashtra Pollution Control
Board

Place: Satara
Date : 18/03/2024.

Amol Satpute
(Amol A. Satpute)
Sub Regional Officer- Satara

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, SATARA.

Tel. No. 02162-233527
Fax No. 02162-233527.



Administrative Building,
2nd Floor, Behind S.T.
Stand, Sadar Bazar,
Satara- 415001

VISIT REPORT

- 1) Name of Industry and address :- M/s. Atharv Foundary Pvt.Ltd
Plot No.d-28/1, MIDC Wai,
Tal-Wai, Dist-Satara.
- 2) Date of Visit :- 06/03/2024
- 3) Visited By :- Amol Satpute
- 4) Industry Representative :- Mr.Naik, Director
- 5) Consent Status :- Valid up to 28/02/2023
- 6) Observations :- Observations made during visit are as Under-

- 1) Site is visited following directives of Hon'ble Nationals Green Tribunal, in its order dtd. 19/02/2024.
- 2) O.A. is filled by Mr. Jayant Mandhare, R/O, Shelarwadi, Mandharewasti, MIDC, Wai, District- Satara alleging dumping of carbon riched sand into agricultural lands canals and other nearby placed which fall in green area of Mahabaleshwar.
- 3) During visit it is observed that Burnt sand along scrapped moulds is being disposed along length of natural stream of rain water.
- 4) The quantity of sand is approx. 20-25 tons
- 5) Distance of disposal location from Dhom canal is about 1.36 Km and from Krishna river is about 3.17 Km.

- 6) During visit no flow of water observed in natural stream
- 7) Farther no disposal of sand was observed elsewhere in nearby area.
- 8) Mr. Naik, Director of Atharv foundry confirmed, they made an agreement with Mr. Shelar for disposal of sand for filling pit in his land.
- 9) It is instructed to Atharva foundry to remove the sand from natural stream immediately and dispose safely as per consent condition.

Amol Satpute
(Amol Satpute)
SRO, Satara

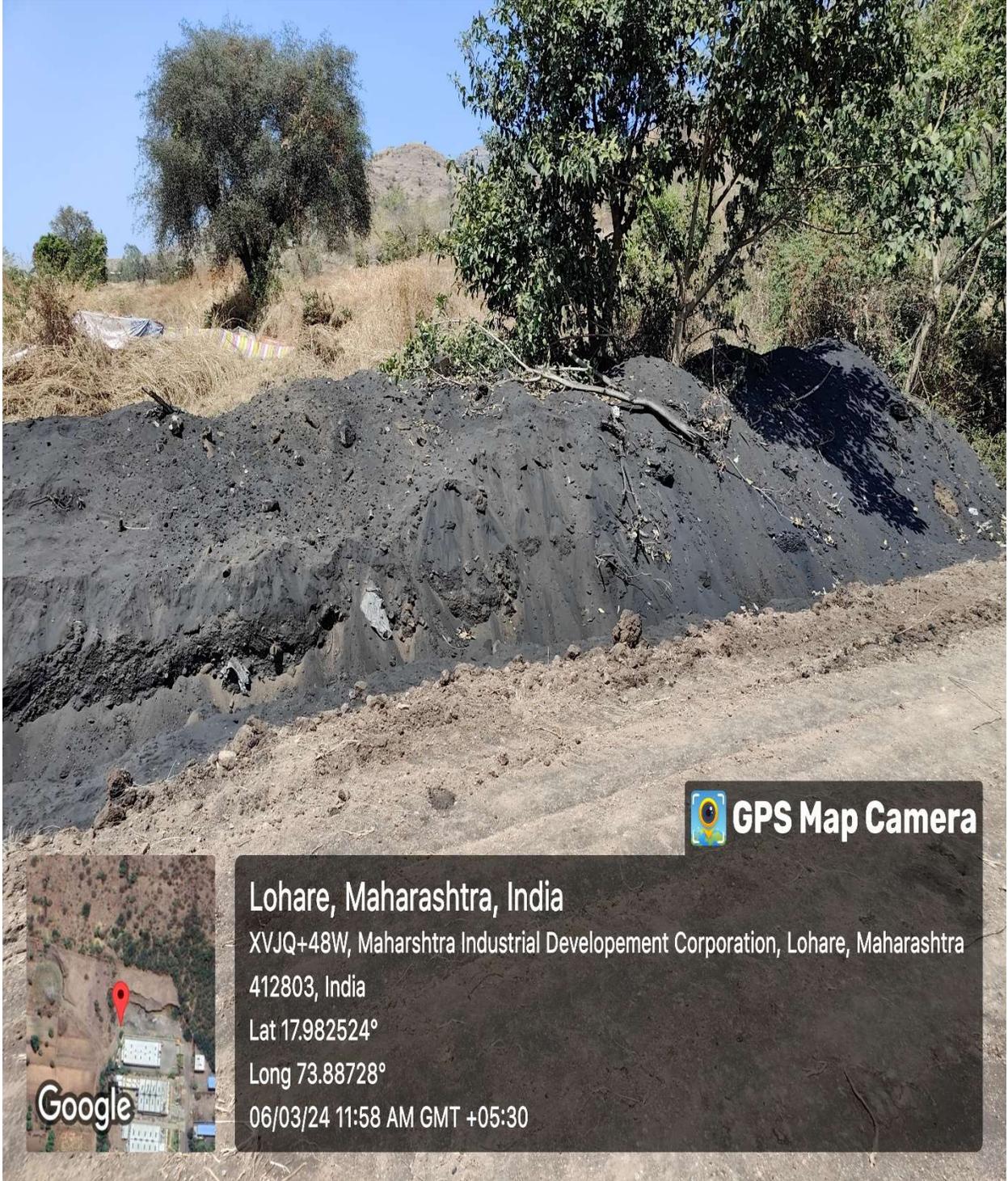




 **GPS Map Camera**

Satara, Maharashtra, India
Unnamed Road, Maharashtra 412803, India
Lat 17.982231°
Long 73.88541°
06/03/24 12:00 PM GMT +05:30





 **GPS Map Camera**



Lohare, Maharashtra, India
XVJQ+48W, Maharashtra Industrial Development Corporation, Lohare, Maharashtra
412803, India
Lat 17.982524°
Long 73.88728°
06/03/24 11:58 AM GMT +05:30



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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437

Fax:

24044532/4024068/4023516

Website: <http://mpcb.gov.in>

Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I ()

No:- Format1.0/APAE Section/UAN No.0000106617/CR/CC-627

Date: 17/09/2021

To,

M/s. Atharva Foundries Pvt. Ltd.

Plot No. D-28/1, MIDC Wai,

Tal- Wai, Dist - Satara-412803, Maharashtra.



लोकसेवा एक कायदा
Your Service is Our Duty

Sub: Renewal of consent to operate under RED category

Ref: Earlier consent to operate granted vide No. BO/JD(APC)/TB-2/UAN
No.33122/R/CC-1802001163 dtd. 16/02/2018 valid upto 28/02/2021

Your application No.MPCB-CONSENT-0000106617 Dated 16.01.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 28/02/2023
- The capital investment of the project is Rs.49.2649 Crs. (As per C.A Certificate submitted by industry Existing consented CI Rs. 40.24 Cr. + CI increased by Rs. 9.02 Cr.)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	SG Iron Casting	2400	MT/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	10	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S1	Induction furnace x 3 Nos	03	As per Schedule -II
2	S2	Shot Blasting	01	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
3	S3	Shot Blasting	01	As per Schedule -II
4	S4	Sand plant	01	As per Schedule -II
5	S5	Shot blasting	01	As per Schedule -II
6	S6	Boiler	01	As per Schedule -II
7	S7	DG Set (250 KVA)	01	As per Schedule -II

6. **Non-Hazardous Wastes:**

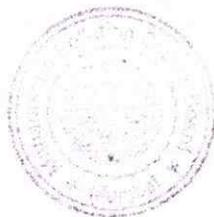
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Slag	4.1	MT/Day	NA	By Sale for land filling
2	Used sand	24	MT/Day	NA	By Sale for land filling
3	Process dust	13	MT/Day	NA	By Sale for land filling

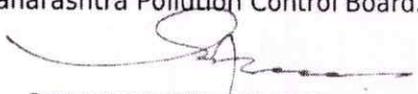
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
			NA		

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant should not take any effective steps for expansion of the existing project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto.
11. Industry shall strictly undertake only consented production quantity. Total production quantity not exceed than 28,800 MT/A and not cross 10 Heat/day
12. Industry shall upgrade existing air pollution control systems provided to induction furnace and provide secondary emission control systems within next 06 months. Industry shall submit time bound program for provision secondary emission control systems within 15 days from date of this consent granted.
13. Industry shall submit Board resolution of Company Director/Owner in M.P.C.Board format as they have increased capital investment more than 10% towards modernization of plant without prior consent to establish, thus violate Environment Laws and in future they will not do such violation.
14. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.




(Dr.V.M.Motghare) 12/09/2024
Joint Director (Air Pollution Control)

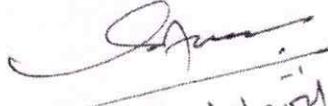
Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	225000.00	TXN2101002246	22/01/2021	Online Payment
2	25000.00	TXN2103003142	25/03/2021	Online Payment

Rs. 75000/- balance with Board will be adjusted during next renewal.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Satara
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai


17/1/2021



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Sewage Treatment Plant of designed capacity 10 CMD for the treatment of 10 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	12.00
2.	Domestic purpose	19.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	30.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

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12/12/2021

SCHEDULE-II
Terms & conditions for compliance of Air Pollution Control:

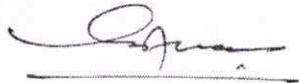
1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

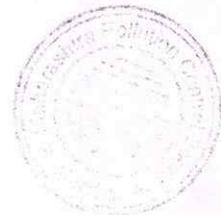
Stack No.	Source	APC System provided/prop osed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	Induction furnace x 03 Nos	Fabric Bag Filter	19.00	Electricity 60 Mwh	-	TPM	150 Mg/Nm ³
S2	Shot Blasting	Fabric Bag Filter	15.00	Electricity 60 --NA--	-	TPM	150 Mg/Nm ³
S3	Shot Blasting	Fabric Bag Filter	15.00	Electricity 60 --NA--	-	TPM	150 Mg/Nm ³
S4	Sand plant	Fabric Bag Filter	25.00	Electricity 85 --NA--	-	TPM	150 Mg/Nm ³
S5	Shot blasting	Fabric Bag Filter	15.00	Electricity 15 --NA--	-	TPM	150 Mg/Nm ³
S6	Boiler	Multi Cyclone	15.00	Briquettes 295.5 Kg/Hr	0.06	SO2	8.5 Kg/Day
						TPM	150 Mg/Nm ³
S7	DG Set (250 KVA)	Acoustic Enclosure	10.00	HSD 25 Ltr/Hr	1	SO2	12 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
Total Particulate Matter	Not to exceed	150 mg/ Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).


12/9/20



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	5.0 Lkajs	15 days	Operation & Maintenance of pollution control system so as to achieve consented standards	Continuous	30/06/2023
2	C to R	Rs.2 Lkajs	15 days	Towards upgradation of existing air pollution control systems and provision of secondary emission control systems	06 Months	30/06/2023
3	C to R	Rs. 1 lakhs	15 days	Towards submission of Board resolution as per consent conditions	01 Months	30/06/2023

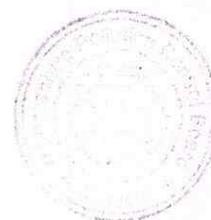
BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

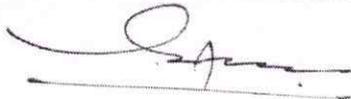
Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

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12/9/2023



SCHEDULE-IV
General Conditions:

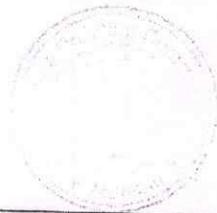
1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.


12/9/2024



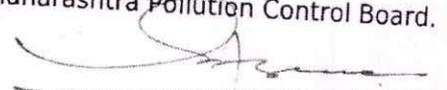
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

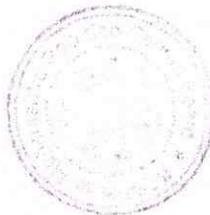
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12/9/2021



24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Dr. V. M. Motghare)
Joint Director (Air Pollution Control)



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
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e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB-ROP/PD/2403150002

Date: 15/03/2024

To,
**M/s. Atharva Foundries Pvt. Ltd.,
Plot No. D-28/1, MIDC Wai,
Tal. Wai, Dist. Satara – 412803.**

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974.

Ref: (1) Consent to Operate granted by the Board vide no. Format1.0/APAE Section/UAN No. 0000106617/CR/CC-627, Dtd. 17/09/2021
(2) Visit of official of the Board to your unit on 06/03/2024
(3) Legal Action Proposal submitted by SRO Satara vide no. MPCB-LEGAL-ACTION-140324014, Dtd. 14/03/2024.

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WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 17/09/2021, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, the Official of the Board at Sub Regional Office Satara visited to your unit on 06/03/2024 and accordingly, Sub Regional Officer, Satara submitted the legal action proposal and therein reported that, you have disposed burnt foundry sand into the natural stream, which may cause environment damages in rainy season.

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board and thereby causing damage and pollution to the environment.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked?
2. Why your industrial activities shall not be closed down ?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

You are hereby given an opportunity to respond **within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974, which please note.

For and on behalf of
Maharashtra Pollution Control Board



(Ravindra Andhale)
Regional Officer,
M. P. C. Board Pune

Copy submitted for information to:

- Hon'ble The Member Secretary, MPCB, Mumbai.

Copy f.w.cs.to :

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Satara :- You are directed to serve this proposed directions to the addressee and report the compliance accordingly.